

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
ITA No.1878/Del/2014
Assessment Year : 2009-10**

**Oracle India Private Limited
(successor in interest for sun
Microsystems India P. Ltd.)
F-01/02, Salcon Ras Vilas,
D-1, District Centre, Saket,
New Delhi.
PAN No. AAEC57710C**

**Vs. Addl. CIT
Range-13,
New Delhi.**

(Appellant)

(Respondent)

Appellant by : None

Respondent by : Sh. Gaurav Pundir, Sr. DR

Date of hearing : 29.09.21

Date of pronouncement : 29.09.21

ORDER

PER R.K. PANDA, A.M.

This appeal by the assessee for the assessment year 2009-10 is directed against the Dispute Resolution Panel u/s 144C(5) of the I.T. Act, 1961 dated 28.03.2013.

2. None appeared on behalf of assessee at the time of virtual hearing.

The learned counsel for the assessee, vide its letter dated 10.09.2021, received

by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar, ITAT, Delhi